

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 189/GT/2013**

Subject: Revision of Tariff of Ramagundam Super Thermal Power Station, Stage I & II (2100 MW) for the period from 1.4.2009 to 31.3.2014

Date of Hearing: **19.11.2013**

Coram: Shri Gireesh B. Pradhan, Chairperson  
Shri V.S. Verma, Member  
Shri M.Deena Dayalan, member  
Shri A.K. Singhal, Member

Petitioner: NTPC Ltd., New Delhi

Respondents: APPCC & ors

Parties Present: Shri Ajay Dua, NTPC  
Shri S.K.Mandal, NTPC  
Shri Y.R. Dhingra, NTPC  
Shri Vinay Garg, NTPC

**RECORD OF PROCEEDINGS**

This petition has been filed by the petitioner, NTPC for revision of tariff of Ramagundam Super Thermal Power Station, Stage I & II (2100 MW) (the generating station) for the period from 1.4.2009 to 31.3.2014 in terms of Regulation 6(1) of the 2009 Tariff Regulations.

2. During the hearing, the representative of the petitioner submitted as under:
  - (a) The tariff of the generating station for the period 2009-14 was determined by the Commission vide order dated 31.08.2012 in Petition No. 278/2009.
  - (b) The capital cost considered for the generating station is based on the actual capital expenditure incurred for the years 2009-10, 2010-11 and 2011-12 and the projected additional capital expenditure for the years 2012-13 and 2013-14 based on the latest estimates and the status of work.
  - (c) Additional submissions/clarification as sought for by the Commission has been filed and copies of the same has been served on the respondents. No reply has been received from the respondents.
  - (d) Audited financial statements for the years 2009-10, 2010-11 and 2011-12 have been submitted.
  - (e) Tariff for the generating station may be allowed as prayed for in the petition.
3. None appeared on behalf of the respondents.
4. The Commission reserved its order in the petition.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)